

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Criminal) No(s).386/2026

NALLAPU MANIDEEP

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

Date : 05-10-2026 This petition was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE JOYMALYA BAGCHI
HON'BLE MRS. JUSTICE V. MOHANA

For Petitioner(s) : By Courts Motion, AOR

For Respondent(s) : Mr. Sidharth Luthra, Sr. Adv.
Mr. Guntur Pramod Kumar, AOR
Ms. Prerna Singh, Adv.
Mr. Suhail Ahmed, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. The Petitioner addressed a letter dated 02.09.2026 to one of us (Surya Kant, CJI.), seeking initiation of *suo motu* proceedings in relation to the unfortunate death of a 7-year-old girl and the reported illness of several residents of Gollaguppa Village, Polavaram District, Andhra Pradesh. It is pointed out, based upon a news report, that after the anti-malaria tablets (chloroquine) were administered to the resident of Gollaguppa village, around 52 residents fell ill and were admitted to hospital. It is further stated that one girl child unfortunately died and 23 other children were moved to Telangana for medical treatment.

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Digital signed by
ARJUN KISHAN
Date: 2026.10.07
16:27:08 IST
Reason: []

Keeping in view the seriousness of the issue and the averments to the effect that administration of chloroquine tablets during an

anti-malaria drive may have allegedly led to the unfortunate death of the girl child and hospitalisation of several others, we have taken *suo motu* notice of the concerns raised in the letter.

3. Mr. Sidharth Luthra, learned Senior Counsel for the State of Andhra Pradesh, at the outset, has informed that the authorities have already taken cognizance of the incident and a criminal case has been registered. He has further informed that the viscera report is still awaited.

4. It seems to us that the matter warrants judicial oversight until the ongoing investigation is taken to its logical conclusion. We are, however, of the view that High Court of Andhra Pradesh would be the appropriate forum to monitor the investigation and any consequential proceedings.

5. Consequently, we transfer these proceedings to the High Court of Andhra Pradesh, with a request to the Hon'ble Chief Justice of the High Court to take up the matter on a priority basis.

6. The Writ Petition is, accordingly, disposed of.

7. Pending applications, if any, also stand disposed of.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI DILEEP KUMAR)
DY. REGISTRAR